

allowance, my hon. friend and respected sister, Shrimati Sushila Rohtagi told me that they would have to take a decision taking into account the overall economic picture of the country. When it is a question of poor pensioners or Central Government employees, the overall economic picture of the country is shown to us, but immediately after a few days, the High Court judges and Supreme Court judges are given these allowances and facilities.

MR. SPEAKER: Do not go into the merits at this stage.

SHRI S. M. BANERJEE: I am not going into the merits. My objection is mainly against discrimination. In our Constitution it is said that there should be no discrimination between one employee and another employee, between one person and another person, between one citizen and another citizen, whether it is Supreme Court judge or a poor pensioner. I wanted to utilise this opportunity to highlight the problem and appeal to the Minister that, while these facilities should be granted to the High Court and Supreme Court judges, the cause of the poor pensioners and of the Central Government employees should also be considered sympathetically.

SHRI H. R. GOKHALE: The hon. Member has not really opposed this Bill. Ever since the Constitution came, there has been no increase, whatsoever, in the emoluments of the Supreme Court and High Court judges. This is the first time that some marginal benefits are being proposed.

SHRI S. M. BANERJEE: You may convey my feelings to the Finance Ministry.

SHRI H. R. GOKHALE: Since the hon. Member has spoken in the House, it will be conveyed.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954."

The motion was adopted.

SHRI H. R. GOKHALE: Sir, I introduce the Bill.

11.14 hrs.

SUPREME COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL,* 1976

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): Sir, I beg to move for leave to introduce a Bill further to amend the Supreme Court Judges (Conditions of Service) Act, 1958.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Supreme Court Judges (Conditions of Service) Act, 1958."

The motion was adopted.

SHRI H. R. GOKHALE: Sir, I introduce the Bill.

HIGH COURT AT NATNA (ESTABLISHMENT OF A PERMANENT BENCH AT RANCHI) BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): Sir, I beg to move for leave to introduce a Bill to provide for the establishment of a permanent bench of the High Court at Patna at Ranchi.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent bench of the High Court at Patna at Ranchi."

The motion was adopted.

SHRI H. R. GOKHALE: Sir, I introduce the Bill.

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†Introduced with the recommendation of the President.